



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

Paid

M.A. No. 350/00 253/2016

O.A. No. 350/00 306/2016

Paid

In the matter of :-

An application Under Section 19 of the

A. T. Act, 1985;

Paid

- And -

In the matter of:-

Subhas Chandra Pal, son of Nitai

Chandra Pal, aged about 44 years,

employed as designated contg. Paid

mail carrier, Keshiakole S.O. and now

engaged in the post of Departmental

Gr. 'D' (Runner, Keshiakole,

Sanbandha-Bhadul Line and vice versa)

and residing at Village - Haritakibagan,

P.O. Kenduadihi, District - Bankura -

722102.

...Applicant

- Versus -

1. Union of India Service through the

Secretary, Ministry of

Communications, Department of

Posts, Dak Bhawan, New Delhi -

110001.

W.L.

2. The Chief Post Master. General,
West Bengal Circle, Yogayog
Bhawan, C. R. Avenue, Kolkata -
700012. Keshiakole
3. The Postmaster General, South
Bengal Region, Kolkata - 700012:15
4. The Sr. Superintendent of Post
Offices, Bankura Division, Bankura
- 722101.
5. The Sr. Postmaster, Bankura H.O.,
Bankura - 722101.
6. The Asstt. Superintendent of Post
Offices, Bankura Central Sub-
Division, Bankura - 722101.
7. The Sub-Postmaster, Keshiakole
S.O., Bankura - 722155.

...Respondents

W.S.

No. O.A. 350/00306/2016
M.A. 350/00253/2016

Date of order: 30.8.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

Mr. Sarkar

For the Applicant : Mr. K. Sarkar, Counsel

and

For the Respondents : Ms. P. Goswami, Counsel

the next

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

O.A. stands

Heard Mr. K. Sarkar, Ld. Counsel for the petitioner in M.A. No. 253 of 2016 and Ms. P. Goswami, Ld. Counsel for the official respondents.

2. After hearing in extensor, Mr. Sarkar fairly submitted that he wants to file a separate O.A. within a period of two weeks from today. Therefore, the prayer made in the instant O.A. is not pressed. However, Mr. Sarkar prays that certain coercive action can be initiated against the applicant and he may be protected against the same for a period of two days i.e. the next date of listing.

3. Although the O.A. is pending for adjudication, therefore, while granting liberty to the applicant to file a separate O.A. this M.A. stands disposed of being not pressed.

4. Mr. Sarkar undertakes to file a fresh O.A. by 4.9.2017.

5. List this matter on 4.9.2017. Till such time no coercive action may be taken against the applicant.

6. A copy of this order be handed-over to Ld. Counsel for both sides.

(A.K. Patnaik)
Judicial Member